

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:1222

ANSWERED ON:29.11.2011

IRREGULARITIES IN CWG

Ray Shri Rudramadhab ;Shukla Shri Balkrishna Khanderao Balu Shukla;Singh Shri Radha Mohan

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) the total expenditure incurred and income accrued alongwith the losses suffered by the Government in conducting/organising the XIX Commonwealth Games (CWG),2010;
- (b) whether various Central investigating agencies engaged to check/probe alleged cases of irregularities and corruption in the said Games have completed their investigations;
- (c) if so, the details thereof alongwith the action taken so far against the persons responsible/involved in irregularities/corruption, agency-wise;
- (d) if not, the reasons therefor alongwith the time by which the said investigations are likely to be completed; and
- (e) the number of officials from the Union Government/State Government/Public Sector Undertakings found guilty in such irregularities/corruption alongwith the action taken thereon in each case?

**Answer**

THE MINISTER OF STATE INDEPENDENT CHARGE FOR YOUTH AFFAIRS & SPORTS (SHRI AJAY MAKEN)

(a) Out of the total amount of Rs. 2307.82 crores released to OC for conduct of the Commonwealth Games, 2010, OC has refunded Rs. 234.00 crores. Rs. 432.00 crores as revenue generation have also been deposited in Govt. Account. In the Host City Contract, the Government of India had committed to underwrite any shortfall between revenue and expenditure of the Organizing Committee (OC), hence there is no loss incurred.

(b)to(e) The Central Investigating Agency i.e., Central Bureau of Investigation (CBI) have registered 20 cases so far against various persons related to Commonwealth Games,2010. Action against those found guilty will be initiated as per law, after conclusion of the investigations.